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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

03.04.2012

OA No. 202/2012

Mr. Anil Kumar, Counsel for applicant.

Heard. The OA is disposed of by a separate order.

K.S. Rathore
(Justice K.S. Rathore)
Member (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 03rd day of April, 2012

ORIGINAL APPLICATION No. 202/2012

CORAM:

HON'BLE MR.JUSTICE K.S.RATHORE, JUDICIAL MEMBER

Babli Ram Meena son of Late Shri Meetha Lal Meena (Mithya Ram Meena), aged about 32 years, b/c Meena (ST), resident of Village Haldenā, Via Mandawara, District Dausā.

... Applicant

(By Advocate: Mr. S.R. Choudhary)

Versus

1. Union of India through its Secretary, Department of Agriculture and Corporation, Krishi Bhawan, Dr. Rajendra Prasad Road, New Delhi.
2. Director, Central Sheep & Wool Research Institute, Avika Nagar, Tehsil Malpura, District Tonk (Rajasthan).

... Respondents

(By Advocate: -----)

ORDER (ORAL)

This OA has been preferred by the applicant for seeking appointment on compassionate grounds, on a suitable post looking to the pecuniary condition of the family. To this effect, the applicant has represented several times but none of his representations has been responded by the respondents.

1. The applicant is a widow of a Government employee. Her husband died in 1998 due to snake bite during the course of service. After the death of father of the applicant, the mother of the applicant had applied for appointment on compassionate grounds for her son (applicant). The mother of the applicant is an uneducated old lady.
2. The father of the applicant was expired on 25.01.1998 due to snake bite during the course of service. After the death of father of the applicant, the mother of the applicant had applied for appointment on compassionate grounds for her son (applicant). The mother of the applicant is an uneducated old lady.



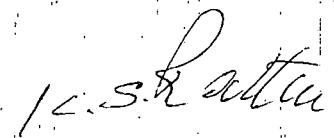
3. The applicant is 9th Class Pass and is eligible for appointment. The mother of the applicant and his younger brother also submitted their 'No Objection' for giving appointment to the applicant on compassionate grounds.

4. The applicant after submitting an application dated 19.01.1998 for appointment on compassionate grounds also submitted representations from time to time but neither his case was considered by the respondents for appointment on compassionate grounds nor his representation has been decided.

5. It is also stated that respondents have issued a notification dated 21.10.1997 which lays down the conditions regarding appointment on compassionate grounds. In view of this notification dated 21.10.1997, the applicant further submitted a representation dated 13.12.2007 (Annexure A/6) and the same too was not decided by the respondents. It is not disputed that the applicant's father was expired way back in the year 1998 and last representation filed by the applicant was in the year 2007. This way, the OA preferred by the applicant is after an inordinate delay of more than four years and in such circumstances, this Tribunal does not want to interfere in the matter. However, it is expected from the respondents to decide the representation of the applicant dated 13.12.2007 (Annexure A/6) as to why the applicant has not been considered for appointment on compassionate grounds.



6. Accordingly, the OA stands disposed of with no order as to costs.



(Justice K.S.Rathore)
Member (J)

